

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:2954

ANSWERED ON:12.12.2011

NATIONAL ROAD SAFETY COUNCIL

Das Gupta Shri Gurudas;Lingam Shri P.;Owaisi Shri Asaduddin;Sudhakaran Shri K.;Thamaraiselvan Shri R.

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether as per a recent survey, 1.3 lakh people had been killed in road accidents in the country during 2010 causing huge losses of lives and property;
- (b) if so, the details thereof;
- (c) whether the Government has recently released a report containing recommendations of National Road Safety Council (NRSC) to reduce road accidents and fatalities to half by 2020;
- (d) if so, the details and recommendations thereof alongwith the plan chalked out by the Government for its implementation especially during the Twelfth Five Year Plan;
- (e) whether the Government proposes to amend Motor Vehicle Act, 1988 and hike penalty for drunken driving and traffic violations; and
- (f) if so, the details thereof alongwith the steps taken by the Government to prevent road accidents caused by rash and drunken driving?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

(a)&(b) According to 'Road Accidents in India 2009' compiled by this Ministry (the latest available data), 1,25,660 people were killed in road accidents in India during the year 2009.

(c)&(d) As per the deliberations in the last meeting of the National Road Safety Council, held on 25th March 2011, five separate working groups on four E's of Road Safety viz. (i) Education (ii) Enforcement (iii) Engineering (roads as well as vehicles) and (iv) Emergency care were constituted to recommend measures to curb road accidents in the country. The reports submitted by the working groups are under process.

(e) Motor Vehicles (Amendment) Bill, 2007, which was introduced in Rajya Sabha in May 2007, provides for enhanced fines for the offence of drunken driving and other traffic violations.

(f) Enforcement of various provisions of Motor Vehicles Act, 1988 is the responsibility of State Governments. This Ministry has issued instructions to all State Governments to invoke Section 185 of Motor Vehicles Act, 1988 which provides for punishment of imprisonment or fine or both for the offence of drunken driving. The States have also been advised to remove liquor vendors along National Highways and not to renew the licenses of existing liquor vendors on National Highways.